

(2018) 10 MEG CK 0009

Meghalaya High Court

Case No: Civil Writ Petition No.279 of 2015

North Eastern Electric
Power Corporation
Limited & Anr
@APPELLANT@Hash
Commissioner of
Income Tax & Anr

APPELLANT

Vs

RESPONDENT

Date of Decision: Oct. 23, 2018

Acts Referred:

Income Tax Act, 1961 " Section 36(1)(iii), 44AB, 139(1), 142(1), 143(1), 143(3), 148, 147,
151, 151(1), 246, 253, 260A#Constitution of India, 1950 " Article 32, 226

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Hon'ble Judges: Mohammad Yaqoob Mir, CJ; S.R. Sen, J

Bench: Division Bench

Advocate: P Biswakarma, VK Jindal, S Saikia

Final Decision: Dismissed

Judgement